

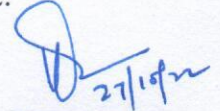
F.No.275/25/2022-IT(B)
Government of India/ भारत सरकार
Ministry of Finance/ वित्त मंत्रालय
Department of Revenue/(राजस्व विभाग)
Central Board of Direct Taxes/(केन्द्रीय प्रत्यक्ष कर बोर्ड)

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North Block, New Delhi
27th October, 2022

ORDER UNDER SECTION 119 OF THE INCOME-TAX ACT, 1961

On consideration of difficulties arising in timely filing of TDS statement in Form 26Q on account of revision of its format and consequent updation required for its filing, the Central Board of Direct Taxes, in exercise of its powers under section 119 of the Income Tax Act, 1961, hereby extends the due date of filing of Form 26Q for the second quarter of financial year 2022-23 from 31st of October, 2022 to 30th of November, 2022.



(Kalpana Singh)
Addl. CIT (OSD)(IT-Budget)
Tele: 23095461

Copy to:

- 1) OSD to FM/PS to MOS (R)
- 2) PS to Secretary (Revenue)
- 3) Chairman (DT), All Members, Central Board of Direct Taxes
- 4) All Pr CCsIT/ Pr DsGIT/DsGIT/CCsIT
- 5) All Joint Secretaries/CsIT, CBDT
- 6) ADG (PR, P&P) for necessary action.
- 7) Pr. DGIT (Systems), New Delhi, for appropriate change in the software of the System.
- 8) The Institute of Chartered Accountants of India, IP Estate, New Delhi-110002
- 9) CIT (Media), Official Spokesperson of CBDT
- 10) Database Cell with a request to upload the order on the website www.irsolicersonline.gov.in.
- 11) Web Manager, National Website, ITD for uploading the Order on the website for wider publicity.

(Kalpana Singh)
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